

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 632 of 2020**

**IN THE MATTER OF:**

**Aparna Enterprise Ltd.**

**...Appellant**

**Versus**

**SJR Prime Corporation Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Virendra Ganda, Sr. Advocate with Mr. Vishal Ganda, Mr. Vipul Ganda, Mr. Ayandeb Mitra and Ms. Shelly, Advocates.**

**For Respondent: Mr. Aishwarya Chaudhary, Ms. Garima and Mr. Saranya Devi, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**28.08.2020:** Shri Aishwarya Chaudhary, Advocate appears for the Respondent. Let reply affidavit be filed within 20 days. Rejoinder, if any, may be filed within 10 days thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, supported by relevant case law alongwith their pleadings.

Let the appeal be processed for hearing. List the appeal for hearing on **29<sup>th</sup> September, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

*am/gc*